

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

To

The Principal District & Sessions Judge,
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.: 23409-509 /Sts.

Dated: 19-11-2016.

Subject:-Lok Sabha Unstarred Question No. 4217 replied on 11-08-2016
regarding Divorce Cases.

Sir,

You are directed to furnish the below mentioned information / data regarding
the subject cited above on the below mention prescribed performa.

Number of divorce cases pending in the District as on			
31-12-2013	31-12-2014	31-12-2015	31-10-2016

As the information is urgently required for its onwards transmission to the
Ministry of Law and Justice, Government of India New Delhi.

Therefore, you are directed to furnish the requisite consolidated information of
your District within **Two days** positively to this Registry through return **E-mail** or
Tele-Fax No. **0191-2539896**..

Matter may be treated as **Most Urgent**.

Yours faithfully,



(Ashok Kumar Koul)

~~Registrar General~~

No: 23510 /Sts.

Dated: 19-11-2016.

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Copy to:

Incharge NIC for uploading the same on the High Court Website.



~~Registrar General~~

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